### CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Vs

REVIEW APPLICATION Nos. 12 & 13/87 in Application Nos. 1020 to 1024 & 1025/86(T) (WP.NO.

COMMERCIAL COMPLEX, (BDA) INDIRANAGAR. BANGALORE-560 038.

DATED: 9/4/87

#### APPLICANT

The Director of Census Operations B'lore and another

Shri Eramellappa & 5 Ors

- 1. The Director of Census Operations in Karmataka 21/1, Mission Road Bangalore - 560 027
- The Secretary Ministry of Home Affairs North Block New Delhi
- 3. Shri N. Basavaraju Central Govt. Stng Counsel High Court Buildings Bangalore - 560 001
- Shri Eramallappa S/o Mallanna Yeragunte Rathanasandra Post Sira Taluk Tumkur Distrct - 572137

Shri M. Sreenivas 8, Narasimha Jois Lane Ulsoorpet, Bangalore- 560 002

RESPONDENTS

- Shri M.N. Muralidhar 111, Out House 6th Parallel Road Chamarajapet Bangalore - 560 018
- Shri R. Prabhakara 70, 8th Cross C. A. Road Malleswaram Bangalore - 560 003
- Shri Arunkumar N. Joshi 41-A, 1st Block Rajajinagar Bangalore - 560 010
- Shri G. Prakashraj Urs No. 2, 12th Cross, Swimming Pool Extn . Malleswaram, Bangalore - 560 003

SENDING COPIES OF ORDER PASSED BY THE BENCH IN APPLICATION NOS 12 & 13/87 SUBJECT:

Please find enclosed herewith the copy of the Order the incation in the mobile of the country of the co passed by this Tribunal in the above said Application on 25-3-87

As above.

DEPUTY REGISTRAR

Shri H.S. Jois 10. Advocate 150/36, National High School Road V.V. Puram; Sangalore - 560 004

## BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH BANGALORE

#### DATED THIS THE 25th DAY OF MRCH 1987

Present: Hon'ble Sri Ch. Ramakrishna Rao - Member (J)

Hon'ble Sri L.H.A. Rego - Member (A)

REVIEW APPLICATION Nos 12 & 13 of 1987

Director of Census Operations Bangalore & anr

(Sri N. Basavaraju, Advocate)

and

Eramallappa and ors

(Sri H.S. Jois, Advocate)

These review applications came up for hearing before this Tribunal and Hon'ble Sri Ch. Ramakrishna Rao, Member (J) to-day made the following

#### ORDER

In our order dated 24.10.1986 we held that
the termination of the services of the applicants,
who were temporary employees, by the respondents
offended the principle of 'last come first go'.
The grounds urged in the application for review of
our order is that the principle of 'last come first go'
is not applicable to the applicants who were
temporarily appointed and whose services could be
terminated without any notice. It is further urged
that there was no seniority list in respect of
temporary appointees. These grounds were urged at

the time of hearing of the applications and we held that the principle of 'last come first go' is equally applicable in the case of temporary employees whether a seniority list is maintained or not. It is not open to the respondents i.e., the applicants seeking review, to canvas the correctness of our earlier de order dated 24.10.1986 since it would amount to re-hearing of the case which falls outside the scope of an application for review.

In the result the applications for review are dismissed.



Sd /\_ Member (A) /

- True Copy -

DEPUTY REGISTRAR
CENTRAL ADMINISTRATIVE TRIBUNAL

ADDITIONAL BENCH

BANGALORE

#### CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

CONTEMPT APPLICATION No. 5/87
IN APPLICATION NOS. 1020 to 1024/86(T) & 1025/86(T) (WP.NO. 20567 to 20571/83 }

COMMERCIAL COMPLEX. (BDA) INDIRANAGAR. BANGALORE-560 038.

DATED: 18-6-87

#### APPLICANT

Vs

Shri Eramallappa & 5 Ors TO

- 1. Shri Eramallappa
- 2. Shri M. Sreenivasa
- Shri M.N. Muralidher
- Shri R. Prabhakara
- 5. Shri Arun Kumar N Joshi
- 6. Shri G. Prakashraj Urs

( S1 Nos. 1 to 6 - Assistant Compilers. Office of the Director of Census Operations in Karnataka No. 21/1, Mission Road Bancalors - 560 027 )

Shri S. Ranganatha Jois Advocate 36. 'Vagdevi' Shankara Park Shankarapuram Bangalore - 560 004

#### RESPONDENTS

The Joint Director of Census Operations in Karnataka

- Shri B.S. Narasimha Murthy Joint Director of Census Operations in Karnataka No. 21/1. Mission Road Bangalore - 560 027
- Shri N. Basavaraju Central Govt. Stng Counsel High Court Buildings Bangalore - 560 001

SUBJECT: SENDING COPIES OF ORDER PASSED BY THE BENCH IN APPLICATION NO. 5/87

Please find enclosed herewith the copy of the Order passed by this Tribunal in the above said Application on 10-6-87

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# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE

DATED THIS THE 10TH DAY OF JUNE, 1987

Hon'ble Shri Justice K.S Puttaswamy, Vice-chairma

Present:

Hon'ble Shri L.H.A. Rego. Member (A)

CONTEMPT OF COURT CASE No. 5/87.

- Eramallappa,
   S/o Mallanna,
   Aged 27 years.
- M. Sreenivasa,
   S/o B.M. Muddappa,
   Major.
- M.N. Muralidhar, Major.
- R. Prabhakara,
   S/o N. Ramachandra Rao,
   Aged 27 years.
- 5. Arun Kumar N Joshi, S/o N.B. Joshi, Major.

.... Applicants.

6. G. Prakashraj Urs, S/o Gopalraj, Aged 27 uears.

(Applicants 1 to 6 were working as Asst. Compilers in the 0/o the Director of Census Operations, Mission Road, Bangalore-27)

(Shri S. Ranganatha Jois, Advocate)

v.

Shri 8.S. Narasimha Murthy, The Joint Director of Census Operations in Karnataka, No.21/1, Mission Road, Bangalore-27.

.... Respondent.

(Shri N. Basavaraju, Advocate)

This application having come up for hearing to-day, Vice-chairman made the following.



#### ORDER

In this application made under Section 17 of the Administrative Tribunals Act of 1985 ('the Act') and Contempt of Courts Act of 1971 (1971 Act) the petitioners have moved this Tribunal to punish the contemner under the 1971 Act for non-implementation of the order dated 24.10.1986 made by this Tribunal In A.Nos.1020-1024/86.

2. In A.Nos. 1020-1024/86(T) which were transferred cases from the High Court of Karnataka the applicants had challenged their terminations. On 24.10.86, a Division Bench of this Tribunal consisting of one of us namely Hon'ble Shri LHA Rego, Member(A) and Hon'ble Shri Ch. Ramakrishna Rao Member (J) made an order in these terms:

"After considering the rival contentions, we are satisfied that even in the case of temporary employees, though no seniority list is maintained, the principle "Last Come, First Go" should be applied; otherwise, the termination of services of temporary employees will become arbitrary. In view of the above, we grant prayers 1 and 2 of the application of the applicant. We do not consider it necessary to pass any order regarding prayer 3".

The applicants claim that this order has not been implemented by the contemner in letter and spirit and therefore he is liable to be punished under the 1971 Act.

- 3. The contemner and his learned counsel Shri N. Basa-varaju are present.
- 4. We have heard Shri S. Ranganath Jois, learned counsel for the petitioner and Shri Basavaraju.
- 5. In compliance of the order made by this Tribunal, the petitioners have been re-instated to service by the contemner on 13.4.87 with effect from the data of their termination viz., 21.11.83. In this view, the grievance of the petitioners for their reinstatement has been complied of by the contemner.
- 6. Another grievance of the petitioners is that the monetary benefits due to them from 21.11.83 has not so far been paid and therefore the contemner is liable to be punished.
- 7. Shri Basavaraju submits that proposals for creation of supernumerary posts and for payment of the arrears have been submitted by the contemner to the Head of the Department at Delhi who, in turn had submitted his proposals to Government, which had not so far made its orders and communicated the same to the contemner to make payments. Shri Basavaraju prays for six months' time from this day to enable the Government to make its orders and arrange for payment of the monetary benefits due to the applicants. Shri Jois opposes the grant of six months' time for payment of the arrears.

- We are of the view that having regard to all the facts and circumstances of the case, it is reasonable to grant another 4 months time from this date to the contemner and Government of India to comply with that portion of the order of this Tribunal dealing with the payment of monetary benefits.
- In compliance with the order made by this Tribunal, the contemner had also passed an order for promotion of the petitioners on 9.6.87. In that order, the contemner had given promotion to the petitioners from 16.4.1987. But Shri Jois contends that the petitioners were due for promotion from an earlier date.
- We will assume that Shri Jois is also correct. 10. But that can hardly be ground to hold that the contemner had not complied with the order made by this Tribunal. If the petitioners have any grievance on the date of promotion given by the contemner, it is undoubtedly open to them to agitate the same in a separate application before this Tribunal.
- In the light of our above discussions, we hold that these proceedings are liable to be dropped. therefore drop the contempt of Court proceedings against the contemner. We however grant 4 months time from this day to the contemner and Government of India for payment of monetary benefits due to the petitioners.



Sd -

Vice-chairman ( True Copy.

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